

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5037/2021

(Arising out of impugned final judgment and order dated 09-06-2021 in CRMWP No. 3855/2021 passed by the High Court of Judicature at Allahabad)

MAHESH CHAURASIYA @ MAHESH KUMAR CHAURASIYA

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.80603/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.80607/2021-EXEMPTION FROM FILING O.T.

Date : 02-08-2021 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Tanveer Alam, Sr. Adv.
Mr. Mohd. Farhan Khan, Adv.
Mr. Farah Hashmi, Adv.
Ms. Astha Deep, Adv.
Mr. Gaurav Dhingra, AOR

For Respondent(s) Mr. V.K. Shukla, Sr. Adv.
Mr. Adarsh Upadhyay, AOR
Mr. Amol Chitravanshi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In terms of the letter circulated by the Respondent-State of Uttar Pradesh, the matter is adjourned for two weeks.

(MANISH ISSRANI)
COURT MASTER(SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)